

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No. 238/2017**

**IN THE MATTER OF:**

JJS Construction Pvt. Ltd.

.....Petitioner

v.

ROC

.....Respondent

SECTION : Under Section 252(3) of the Companies Act

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

For the Applicant / Petitioner :

CA Shashi Kant Sawhney, Auth. Rep.

For the Income Tax Deptt. :

Ms. Lakshmi Gurung, Standing Counsel

**Order**

The application is not supported by an affidavit. Learned Chartered Accountant, Mr. Sawhney states that the needful shall be done within a week with a copy in advance to the Counsel for the Income Tax and the ROC.

List the matter on 10<sup>th</sup> January, 2018.

Sd/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-  
(R. VARADHARAJAN)  
Member (Judicial)

07.12.2017  
V.Sethi